

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/391 /2005

Date 25/07/2008

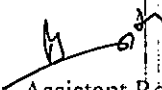
Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S. J.C.T.ELECTRONICS LTD.
THAPAR HOUSE, 124, JANPATH, NEW DELHI
M/S. J.C.T.ELECTRONICS LTD.

Appellant
Vs
Respondent

COMMISSIONER OF CUSTOMS (APPEALS) DELHI-I

I am directed to transmit herewith a certified copy of Final order No. C/254/08-CUS. DATED 18.07.08
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax.


Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent

COMMISSIONER OF CUSTOMS (APPEALS) DELHI-I

NEW CUSTOMS HOUSE, NEAR IGI AIRPORT, NEW DELHI

2. Adv. / Consult

MR.M.VENKATRAMAN, ADV.
E-564, GREATER KAILASH-II,
NEW DELHI - 48.

3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46. Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT. U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

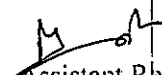
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70 (Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL**
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi

COURT NO. II
Customs Appeal No. 391 of 2005

[Arising out of the Order-in-Appeal No. CC(A) 280 to 294/
ACV/D-I/2003 dated 05/09/2003 passed by The
Commissioner of Customs (Appeals), Delhi – I, New Delhi.]

For Approval and signature :

Hon'ble Shri S.S. Kang, Vice President

Hon'ble Shri Rakesh Kumar, Member (Technical)

-
1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it would be released under Rule 27 of :
the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether their Lordships wish to see the fair :
copy of the order?
 4. Whether order is to be circulated to the :
Department Authorities?
-

M/s J.C.T. Electronics Ltd.

Appellant

Versus

CC, New Delhi

Respondent

Appearance

None – for the appellant.

Shri R.K. Verma, Authorized Representative (DR) - for the
Respondent.

CORAM: Hon'ble Shri S.S. Kang, Vice President
Hon'ble Sh. Rakesh Kumar, Member (Technical)

DATE OF HEARING : 18/07/2008.

Final Order No. C/254/08 Dated : 18/7/08

Per. S.S. Kang :-

When the case was called none appeared on behalf of the appellant, in spite of notice. On the last date of hearing also, we find none appeared on behalf of the appellant. In these circumstances, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in open court)

(S.S. Kang)
Vice President

(Rakesh Kumar)
Member (Technical)

PK